

**Petition No. 991/GT/2025**

**Date: 1<sup>st</sup> July 2026**

To

Additional General Manager (Commercial)  
NTPC Limited, NTPC Bhawan,  
Core- 7, Scope Complex, 7 Institutional Area,  
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing-up of 2019-24 tariff for Tanda Super Thermal Power Station Stage-II (2x660 MW).**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.7.2026**:

- (a) *The Petitioner to comply with all the directions given by the Commission vide order dated 2.5.2025 in Petition No. 281/GT/2020.*
- (b) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- (c) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC*
- (d) *Copy of the original Investment Approval (IA) and Revised Cost Estimate (RCE), along with an item-wise detailed break-up in conformity with Form-B under the 2019 Tariff Regulations.*
- (e) *Provide year wise reconciliation between approved RCE cost, approved capital cost upto COD of the station and item claimed under Additional capitalization for the period 2019-24 and closing capital cost as on 31.3.2024, along with approval for any increased cost, if applicable.*
- (f) *Furnish Auditor certified (with UDIN) Form-J and Form-S*
- (g) *Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- (h) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- (i) *The Auditor certified Form 15 submitted is not matching with the Excel sheet submitted. The Petitioner to provide revised Appendix-I linking all the details and reconcile the same with auditor certified copies of the Form-15. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided*

*are same as shared with the beneficiaries of the generating station which was uploaded in the website.*

- (j) *It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses.*
2. The Respondents shall file their replies by **15.7.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.7.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

**Sd/-**  
**(Deepak Pandey)**  
Assistant Chief (Law)

**Copy to:**

All Respondents